

(b) Yes, Sir. There are 14 officers in the Marine Geology Wing of whom 8 have been transferred.

(c) As the coastal units will act as operational base, for marine geological work on the East and West Coasts, the posting of officers at these locations in adequate strength is necessary.

(d) and (e) The marine geological work requires specialisation, which does not exist in the country. For the present, G.S.I.'s laboratories at Hyderabad, Calcutta, Bangalore and Bhubaneswar will provide support to coastal units. Government proposes to build up laboratory facilities at the coastal locations during the Vth Plan period of G.S.I.

**Central Secretariat service Officers
Occupying posts meant for Central
Trade Service**

11398. (SHRI SATCHIDANANDA:

SHRI R. M. DESAI:

Will the Minister of COMMERCE be pleased to state:

(a) whether initially any recruitment quota was fixed at the time of formation of Central Trade Service;

(b) whether this quota has been filled in full;

(c) whether the Central Secretariat Service officers are occupying some of the posts meant for the Central Trade Service; and

(d) if so, what steps have been taken to rectify the anomaly?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) At the time of formation of the Central Trade Service, recruitment quota was fixed for future maintenance of the Service. The officers who were found suitable by the Selection Committee were inducted into the various grades at the time of initial constitution of the Service. The eligi-

†Previously Unstarred Question 1511, transferred from 14th August, 1980.

ble officers are considered for filling maintenance vacancies, in the various grades, as and when such vacancies arise.

(c) and (d) The C.S.S. officers are holding some of the posts included in the Central Trade Service, to be filled on deputation basis. Provision has been made in the Recruitment Rules for posts to be filled in by officers of the I.A.S./Central Services Group 'A'. Hence there is no anomaly.

**Accumulations of stocks of coir
products**

11399-E. DR. RAFIQ ZAKARIA:

DR. (SHRIMATI) NAJMA
HEPTULL; SHRI NAND
KISHORE
BHATT:

Will the Minister of COMMERCE be pleased to state:

(a) whether there is huge accumulation of stock of coir products owing to drying up of export orders;

(b) whether the main cause of poor foreign orders is the upward fixation of floor price of coir products by Government for export; and

(c) what action Government are taking to ease the situation and stimulate the export trade?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c) Coir Board has not received any representation regarding stock accumulation. Press reports however, have reported stock piling attributing the reason to low export demand. There was a significant step up in exports in January-February '80 and a fall in subsequent months due perhaps to stock piling by importers abroad. Some accumulation of stocks can also be due to constraints in domestic off-take due mainly to shortage of wagons. Kerala Government have ordered enhanced purchases to improve the situation.

†Previously Unstarred Question 1519, transferred from 14th August, 1980.

Floor price was revised upwards in April '80 but this cannot be the reason for subdued export demand, since all orders booked earlier have been allowed to be executed at pre-revised prices upto 13th August '80. The situation will be kept under watch.

12 NOON

PAPERS LAID ON THE TABLE

I. Report and Accounts (1978-79) of the Bharat Refractories Limited, Bokaro (Bihar) and Related Papers

II. Report and Accounts (1978-79) of the Handicrafts and Handlooms Exports Corporation of India and Related Papers

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) section 619A of the Companies Act, 1956:—

(i) (a) Fifth Annual Report and Accounts of the Bharat Refractories Limited, Bokaro (Bihar), for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-1242/80 for (a) and (b).]

(ii) (a) Twenty-first Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-1254/80 for (a) and (b).]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at

(1) (i) (a) and (ii) (a) above. [Placed in Library. See No. LT-1254/80.]

I. Report and Audited Accounts (1977-78) of the Wool and Woollens Export Promotion Council, New Delhi

II. Notifications of the Ministry of Commerce (Department of Textiles)

III. Export Inspection Agency (Recruitment) Rules, 1980

SHRI PRANAB MUKHERJEE: Sir, I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Thirteenth Annual Report and Audited Accounts of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-1191/80.]

II. A copy (in English and Hindi) of the Ministry of Commerce (Department of Textiles), Notification S.O. No. 558 (E), dated the 22nd July, 1980, publishing the Jute (Licensing and Control) Amendment Order, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1255/80.]

III. A copy (in English and Hindi) of the Ministry of Commerce and Civil Supplies (Department of Commerce), Notification G.S.R. No. 794, dated the 2nd August, 1980, publishing the Export Inspection Agency (Recruitment) Rules, 1980, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-1256/80.]

IV. A copy (in English and Hindi) of the Ministry of Commerce (Department of Textiles) Notification S.O. No. 597(E), dated the 31st July, 1980, publishing corrigenda to Notification S.O. No. 550(E), dated 16th July, 1980. [Placed in Library. See No. LT-1281/80.]

Report and Accounts (1975-76) of the Haryana Agro-Industries Corporation Limited, Chandigarh, and related Papers